

(a) whether the Government have received any information in respect of carelessness of senior officers of security agencies regarding Prime Minister's security;

(b) if so, whether any enquiry has been conducted in this regard;

(c) if so, the outcome thereof;

(d) the action taken against the officers found guilty; and

(e) the preventive measures taken for future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (e). No instance of carelessness on the part of senior officers of the security agencies has come to the notice of the Government. However, on 28th Sept. 95, a FAX containing names of SPG Officers assigned to accompany the Prime Minister on an internal tour was sent to a wrong person. An enquiry into the incident has been held and the concerned official has been repatriated to his parent organisation. Necessary corrective measures in the matter have been initiated.

Jharkhand Autonomous Council

739. SHRI SHAILENDRA MAHTO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry, Government of Bihar and the representatives of Jharkhand Area agreed or reached an agreement last year to constitute a Jharkhand Area Autonomous Council for the development of Jharkhand Area;

(b) whether stress was laid by the Union Government to provide direct grants and financial as well as administrative autonomy to the above council;

(c) if so, the reasons for not providing direct grants and full autonomy to the Council so far;

(d) the steps proposed to be taken by the Government in this direction;

(e) whether the Government has directed the State Government of Bihar to hold elections of some of the representatives at the earliest so as to form the Council; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (f) The role of the Union Govt. in the Jharkhand matter was to facilitate an Agreement between the representatives of the Jharkhand area movement and the Bihar Government. Consequent to the Agreement, the Bihar Assembly enacted the Jharkhand Area Autonomous Council Act, 1994 which inter-alia, provides for the Jharkhand Area Autonomous Council Fund to be set up under a special sub-head within the State Budget and to which all moneys realised or realisable and all moneys otherwise received by the Jharkhand Area Autonomous Council shall be credited.

The Act also provides that a minimum of 25 percent of the State's Annual Plan shall be specified for the Area of the Council.

While the Government has written to the Government of Bihar to implement the various provisions of the Jharkhand Area Autonomous Council Act, 1994, it is primarily for the State Government to ensure compliance of the provisions of the Act relating to release of funds and holding of elections to the Council.

Reservation to Muslims

740. SHRI RAM VILAS PASWAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to provide reservation to the people belonging to Muslim community in the Central Government Service;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) and (b). No such proposal is under the consideration of the Government.

(c) In view of (a) above, question does not arise.

[English]

Air and Doordarshan

741. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of employees working in different groups in All India Radio stations and Doordarshan centres in Gujarat;

(b) the number belonging to SCs/STs out of them;

(c) the number of reserved posts for SCs/STs lying vacant at these stations/centres; and

(d) the time by which these posts are likely to be filled up ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (d). The information is being collected and will be laid on the table of the House.

TADA

742. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons who are in jails as undertrial prisoners under TADA, State-wise; and

(b) the steps taken/being taken to speed up their trial as the TADA has lapsed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) A statement showing number of persons under detention as per available information is attached.

(b) This Ministry has been repeatedly writing to the State Governments for speedy trial and quick disposal of TADA cases. Further, the Hon'ble Supreme Court in its order dt. 11.3.1994 in Kartar Singh Vs. Government of Punjab had directed that Review Committee for the Central as well as the State Governments/Union Territories must be constituted, and, cases reviewed. These Committees have been constituted, and, are reviewing the pending cases.

STATEMENT

S.No.	Name of the State/UTs	No. of persons detained under TADA
1	2	3
1.	Andhra Pradesh	156
2.	Arunachal Pradesh	2
3.	Assam	427
4.	Bihar	81
5.	Gujarat	234
6.	Goa	2
7.	Haryana	97
8.	Himachal Pradesh	6
9.	Jammu & Kashmir	3049
10.	Karnataka	130
11.	Kerala	Nil
12.	Manipur	103
13.	Madhya Pradesh	32
14.	Maharashtra	635
15.	Meghalaya	12
16.	Punjab	286
17.	Rajasthan	163
18.	Tamil Nadu	88
19.	Uttar Pradesh	21
20.	West Bengal	6
21.	Chandigarh Administration	5
22.	Delhi	302
Total		5839

Pending Projects

743. DR. K.D. JESWANI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the names of the projects of Gujarat pending with the Planning Commission for approval;

(b) the steps taken by the Union Government in this regard; and

(c) the time by which these projects are likely to be approved ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c) No project of Government of Gujarat is pending for action in the Planning Commission for investment clearance.

Media Policy

744. SHRI VIOAY KUMAR YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the salient features of the media policy of the Government;

(b) whether the Government propose to bring some changes in it; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) At present the Media Policy has not been modified. Various media units under the Ministry of Information & Broadcasting provide comprehensive information on the policies, plans and projects of the Government, create a climate of awareness of the directions of development and ensure people's participation in its implementation. They function under various codes/regulations/guidelines as specified from time to time.

(b) and (c) Does not arise.

[Translation]

Telephone Exchanges in Delhi

745. SHRI B.L. SHARMA PREM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to open more telephone exchanges in Delhi during 1995-96;

(b) if so, the details with location thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The details of Telephone exchanges planned to be commissioned subject to availability of equipment during